

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 329 OF 2017

Dated: 27th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Radiant Solar Energies Pvt. Ltd.

.... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Krishna Kant
Mr. Tajender K. Joshi

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Anand K. Ganesan for R-2
Mr. Aadil Singh Boparai
Mr. Gulab Singh for R-3

ORDER

Learned counsel for the appellant seeks two weeks' time to file the rejoinder submissions. He may take steps to file the application for condonation of delay in filing rejoinder.

Submission made by the learned counsel for the appellant, as stated above, is placed on record.

Another two weeks' time is extended to the learned counsel for the appellant to file rejoinder on or before 15.05.2018 after serving copy on the other side.

List the matter on **29.05.2018** as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
Kt/vg

(Justice N. K. Patil)
Judicial Member